

At present, air fare charged by the private scheduled domestic airlines comprise basic fare, fuel surcharge, congestion surcharge, passenger service fee and transaction fee (if the ticket is booked through any point of purchase other than the website). Out of the aforesaid charges, only passenger service fee is the component which is collected by the Airlines on behalf of the airport operators.

(b) DGCA has not received any information in the matter.

(c) and (d) Do not arise.

### **Greenfield International Airport at Kannur, Kerala**

2347. SHRI ABDUL WAHAB PEEVEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Central Government has cleared a proposal for setting up a new greenfield international airport in Kannur in Kerala through the public-private partnership route;

(b) if so, the details thereof;

(c) whether the proposed airport would also act as a cargo hub for perishable items;

(d) the estimated cost of the entire project; and

(e) by when the work is expected to start?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The Government has accorded "in-principle" approval for setting up a greenfield airport at Kannur, Kerala through Public Private Partnership (PPP) route. The airport will be built over 2000 acres of land and will have a single runway.

(c) Yes, Sir.

(d) and (e) As per the Technical Economic Feasibility Report submitted by Government of Kerala, the estimated project cost is Rs. 929.5 crores with expenditure planned over 30 years, of which Rs. 455 crores would be spent in the initial construction period of 3 years. The construction would start once the strategic partner is selected by the State Government.

### **Compliance of the Companies Act**

†2348. SHRI ALI ANWAR ANSARI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the companies which have been closed have also to comply with the Companies Act;

(b) whether it is also a fact that a number of companies in Delhi neither comply with the said provisions nor they are declaring closure; and

(c) if so, whether Government would give detail about violation of various provisions of Companies Act by Delhi based 'Business India Television International Ltd.' alongwith action being taken against them?

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): (a) The Companies Act, 1956 provides for dissolution of companies either by winding up or

† Original notice of the question was received in Hindi.

through striking off names of defunct companies from the register of companies. A company, which has been dissolved under the Act, ceases to exist and as such is not required to comply with the provisions of the Act.

(b) Companies that are found to be not in compliance with the provisions of the Companies Act 1956 are proceeded against under the Act. They are not mandatorily required to wind up or declare closure.

(c) Registrar of Companies, Delhi had noticed violation of section 159 and section 220 of the Companies Act, 1956 for non-filing of annual return and balance sheet for the year 2005-06 and 2006-07 by M/s Business India Television International Ltd. and prosecution was launched by filing a complaint in the Court of ACMM Delhi. The company has since filed the aforesaid documents for the years in question on 18.12.06 and 18.12.07 respectively.

#### **Filing of Annual Accounts by M/s Jagadamba Food Limited**

2349. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that M/s Jagadamba Food Limited, a listed company has not filed Annual Accounts for the last five years;

(b) if so, what penal action is being taken to protect the interest of the public investors who subscribed its capital on premium;

(c) whether inspection of Accounts under Section 209A of the Companies Act was taken up to find out use of public funds and loss incurred to the public investors;

(d) whether it is a fact that this is a vanishing Company; and

(e) if so, the action contemplated against this Company?

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): (a) Yes, Sir.

(b) and (c) The prosecution u/s 159/220 of the Companies Act, 1956 for non-filing of its returns *i.e.* Annual Return and Balance Sheet for the year ended 2001-02 and 2002-03 has already been filed before the Hon'ble Court of Addl. Chief Metropolitan Magistrate, Delhi. Default notices for non filing of Annual Return and Balance Sheet for the financial years ended 2003-04 to 2006-07 have been issued to the company and its directors. Inspection of books and accounts of the company under section 209A of the Companies Act, 1956 has also been ordered.

(d) No, Sir.

(e) Does not arise.

#### **Restriction of entry of big foreign companies**

2350. SHRI PENUMALLI MADHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government intends to bring any law restricting the entry into the corporate sector by big foreign companies;